



2026:AH:2061

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 2916 of 2025

Shiv Poojan Pandey

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramakant Tiwari
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. The instant writ petition has been filed for cancellation of notification under Section 4(2) of U.P. Consolidation of Holdings Act(hereinafter called U.P.C.H. Act) promulgated on 6.12.2013 with respect to Village Garwara, Pargana and Tehsil Karvi, District Chitrakoot.

2. It is submitted that most of the villagers are not in favour of consolidation operation and they are satisfied with their holdings, and amenities available in the village; therefore, notification under Section 4(2) of U.P.C.H. Act may be cancelled by promulgation of notification under Section 6(1) of the U.P.C.H. Act. It is further submitted that a detailed representation has been moved before the Director of Consolidation in this regard; however, the same is still pending consideration.

3. Learned Standing Counsel has contended that grievance of the present petitioner can more appropriately be redressed by the Director of Consolidation; therefore petitioner may be permitted to move a fresh representation before the Director of Consolidation. It is further contended that he has no objection, in case direction is issued for early disposal of the representation to be moved by the petitioner, within stipulated period, as directed by the Court.

4. In this Conspectus as above, no useful purpose would be served in keeping the instant petition pending; therefore, the writ petition is hereby disposed of finally without entering into merits of the case with a

direction to the present petitioner to move a fresh representation before the Director of Consolidation at Lucknow with regard to his grievances alongwith certified copy of the order of day and self-attested copy of the writ petition within three weeks from today. After receiving the said representation, the Director of Consolidation shall decide the same after calling for reports from the authority concerned, in accordance with law, expeditiously, preferably within a period of five months.

5. With above direction, the writ petition is disposed of.

(Dinesh Pathak,J.)

January 5, 2026

P.P.